

Government of India
Ministry of Finance
(Department of Revenue)

New Delhi, the 29th June, 1978.

NOTIFICATION
INCOME TAX

No.2371 (F.No.404/104/78-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of the notifications of the Government of India in the Department of Revenue No.1582 (F.No.404/229/76-ITCC) dated 16.12.76 and 1360 (F.No.404/89/76-ITCC) dated 19.6.1976 the Central Government hereby authorises Sarvshri N.C. Sharma and Labh Singh being Gazetted Officers of the Central Government to exercise the powers of Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Sarvshri N.C. Sharma and Labh Singh take over charge as Tax Recovery Officer.

sd/-
(H. Venkataraman)

Deputy Secretary to the Government of
India.

The Manager,
Government of India Press,
New Delhi.

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Directors of Inspection including DI(O&MS), New Delhi.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Chief Secretary, Government of Haryana, Chandigarh.
5. The Accountant General, Haryana, Chandigarh.
6. The Jt. Secy. & Legal Adviser, Ministry of Law, New Delhi.
7. Bulletin Section.
8. Guard File.
9. The Commissioner of Income-tax, Rohtak.

sd/-
Deputy Secretary to the Government of India.

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ASST. DIRECTOR (RS&P).

NKJ